

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 31st day of January Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1729/2016

J. David Baskar, aged 54 years,
S/o. Mr. D James,
T.No.8298, PF. No. 06001932,
Technician Grade-I/Diesel Fitter Grade-I,
Diesel Shop, Central Workshops,
Southern Railway,
Ponmalai, Trichy- 620 004.

....Applicant

(By Advocate: Mr. G. Palani)

Versus

1. Union of India, Rep. by
The General Manager,
Southern Railway, Park Town,
Chennai- 600 003;
2. The Chief Workshop Manager,
Southern Railway,
Central Workshop,
Ponmalai, Trichy- 620 004.

...Respondents

(By Advocate: Mr. Y. Prakash)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

No representation for the applicant. Respondents through proxy counsel.

2. It is seen that there was no representation for the applicant previously when the matter was called on 5.11.2018, 10.12.2018 and 25.1.2019. It is also seen that no reply has been filed by the respondents in the matter though the OA was admitted and notice directed to be issued on 21.11.2016 itself. Memo was filed on behalf of the respondents on 20.2.2017 when Mr. R. Krishnamurthy appeared for them. Mr. Y. Prakash appeared on 31.7.2017 on change of nomination. It is not clear why no reply has been filed even thereafter.

3. On further perusal, it is seen that the applicant has sought monetary benefits consequent upon the proforma promotion granted to the applicant with effect from the date of promotion of his junior by Office Order dated 23.1.2016. It was stated in the order that the applicant would be entitled to a higher rate of pay on shouldering the higher responsibilities of Technician Grade -I Machinist. The applicant made Annexure-V representation dated 10.06.2016 to extend him the actual disbursement of pay fixation arrears on account of his promotion on par with his erstwhile junior, Sri B. Jegannathan. The representation had remained unanswered as on the date of filing of this OA on 8.11.2016.

4. As the representation of the applicant has not yet been decided and no reply has also been filed by the respondents, I am of the view that this OA could be disposed of with a direction to the competent authority to consider Annexure-V representation of the applicant dated 10.06.2016 in accordance with law and keeping in view, the judicial precedents cited therein and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

5. OA. is disposed of with the above direction. No costs.

(R. RAMANUJAM)
MEMBER (A)